COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 03 OF 2019 &
IA NOS. 21& 511OF 2019

Dated: 13th May, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Municipal Corporation of Greater Mumbai ...Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellants : Mr. Harinder Toor
Mr. Dhruv Nayar
Mr. V.M. Kamath (Rep.)

Counsel for the Respondents : Mr. S.Venkatesh
Mr. Somesh Srivastava for R-3

ORDER
IA NO. 511 OF 2019
(Appl. for Condonation of delay in filing reply)

For the reasons set out in the accompanying affidavit, delay of 26 days' in filing reply by Respondent No. 3 is condoned and reply is taken on record. The application is disposed of.

APPEAL NO. 03 OF 2019 &IA NO. 21 OF 2019

Rejoinder, if any, shall be filed on or before 25.06.2019 with advance copy to the other side.

List the matter on ***03.07.2019***

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Pr/kt